

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13653/2015
(Arising out of impugned final judgment and order dated 22/04/2015
in CMWP No. 177/2014 passed by the High Court Of Judicature at
Allahabad)

PRINICPAL OFFICER LG ELECTRONICS INDIA PVT. LTD. THROUGH ITS
AUTHORIZED SIGNATORY MR. ASHISH AGRAWAL Petitioner(s)

VERSUS

ASSISTANT COMMISSIONER OF INCOME TAX, NOIDA AND ANR. Respondent(s)
(With appln. (s) for exemption from filing c/c of the impugned
judgment and interim relief)
With
SLP(C)No.14030 of 2015
(With appln. For exemptionf rom filing c/c of the impugned judgment
and interim relief and office report)

Date : 08/05/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Mr. Gopal Subramaniam, Sr. Adv.
 Mr. Deepak Chopra, Adv.
 Mr. Amit Shrivastava, Adv.
 Ms. Manosiuni B. Adv.
 Mr. R. Chandrachud, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner is directed
to file a copy of the paper books in SLP(C)No.26803 and
SLP(C)No.24455 of 2014 within a week.

List after the summer vacation.

(MADHU BALA)
COURT MASTER

(ASHA SONI)
COURT MASTER